



The Andhra Pradesh Medical Practitioners Registration (Amendment) Act, 2018

Act 16 of 2018

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ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 16

AMARAVATI, WEDNESDAY, APRIL 25, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 23rd April, 2018 and the said assent is hereby first published on the 25th April, 2018 in the Andhra Pradesh Gazette for general information :-

ACT No. 16 of 2018

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MEDICAL
PRACTITIONERS REGISTRATION ACT, 1968.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India, as follows:-

1. (1). This Act may be called the Andhra Pradesh Medical Practitioners Registration (Amendment) Act, 2018. Short title and commencement.
(2) It shall come into force on such date as the Government may, by notification, appoint.
2. In the Andhra Pradesh Medical Practitioners Registration Act, 1968 (hereinafter referred to as the principal Act), section 15AA shall be omitted. Omission of section 15AA. Act No.23 of 1968.
3. In the principal Act, in section 15B, after the proviso, the following proviso shall be added, namely,- Amendment of section 15B.

Central Act 102
of 1956.

“Provided further that the rendering of one year service as senior resident in Public Sector Hospitals shall not be applicable to those persons possessing Post Graduate qualification granted by the Universities or Institutions situated in foreign countries and recognized under section 12 or section 13 of the Indian Medical Council Act, 1956.”.

DUPPALLA VENKATARAMANA,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.



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2. In the Andhra Pradesh Medical Practitioners Registration Act, 1968 (hereinafter referred to as the principal Act), section 15AA shall be omitted. Omission of section 15AA. Act No.23 of 1968.
3. In the principal Act, in section 15B, after the proviso, the following proviso shall be added, namely,- Amendment of section 15B.

Central Act 102
of 1956.

“Provided further that the rendering of one year service as senior resident in Public Sector Hospitals shall not be applicable to those persons possessing Post Graduate qualification granted by the Universities or Institutions situated in foreign countries and recognized under section 12 or section 13 of the Indian Medical Council Act, 1956.”

DUPPALLA VENKATARAMANA,
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PUBLISHED BY AUTHORITY

No. 24

AMARAVATI, THURSDAY, 25th OCTOBER, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 19th October, 2018 and the said assent is hereby first published on the 25th October, 2018 in the Andhra Pradesh Gazette for general information :-

ACT No. 24 of 2018

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MEDICAL PRACTITIONERS REGISTRATION ACT, 1968.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India as follows,-

1. (1) This Act may be called the Andhra Pradesh Medical Practitioners Registration (Second Amendment) Act, 2018.

Short title and
Commencement.

(2) It shall be deemed to have come into force with effect on and from the 23rd July, 2018.

2. In the Andhra Pradesh Medical Practitioners Registration Act, 1968, in section 15B, the provisos shall be omitted.

Amendment of
section 15B.
Act No.23 of
1968.

3. The Andhra Pradesh Medical Practitioners Registration (Amendment) Ordinance, 2018 is hereby repealed.

Repeal of
Ordinance No. 5
of 2018.

DUPPALA VENKATARAMANA,
*Secretary to Government,
Legal and Legislative Affairs and Justice,
Law Department.*